



**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**

**Jammu, the 19<sup>th</sup> March, 2019**

**SRO 210**.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Shri Chand Kishore Sharma, KAS, Sub Divisional Magistrate, Chowki Choura, to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Chowki Choura of District Jammu.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

**Commissioner/Secretary to Government,  
Revenue Department**

No: - Rev/LB/09/2017

Dated: 19-03-2019

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Shri Chand Kishore Sharma, KAS, Sub Divisional Magistrate Chowki Choura, Jammu
9. Manager Government Press, Jammu/Srinagar for publication in the Govt.Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.

**(Ghulam Rasool) KAS**

**Deputy Secretary to Government  
Revenue Department**